

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13023/03/2020-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 22nd March, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint 1) Shri Rajendra Badamikar, and 2) Sushree Khazi Jayabunnisa Mohiuddin to be an Additional Judges of the Karnataka High Court, in that order of seniority, for a period of two years with effect from the date they assumes charge of their respective offices.

AMP
22/3/2021

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

: 2 :

No. K. 13023/03/2020-US.I

Dated 22.03.2021

Copy to:-

- 1 i) Shri Rajendra Badamikar, and ii) Sushree Khazi Jayabunnisa Mohiuddin C/o Registrar General, Karnataka High Court, Bangalore.
- 2 The Secretary to Governor of Karnataka, Bangalore.
- 3 The Secretary to Chief Minister of Karnataka, Bangalore.
- 4 The Secretary to Chief Justice, Karnataka High Court, Bangalore.
- 5 The Chief Secretary, Government of Karnataka, Bangalore.
- 6 The Registrar General, Karnataka High Court, Bangalore.
- 7 The Accountant General, Karnataka, Bangalore.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 7, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J)/JS (Appts.)/ Director (Appts.)/S.O.(Appts).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(Arun Kumar Aggarwal)

Section Officer(Appointments)